

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 406
TO BE ANSWERED ON 18.07.2017

New Rules on Sale of Livestock

406. SHRI SATAV RAJEEV:
SHRI DHANANJAY MAHADIK:
DR. J. JAYAVARDHAN:
SHRI N.K. PREMACHANDRAN:
SHRIMATI SUPRIYA SULE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has brought in a new Central rule that prohibits sale of Cows, Bulls, Bullocks, Buffaloes, Steers, Heifers, Calves and Camels for slaughter or sacrifice in the livestock markets and if so, the details thereof;
- (b) whether certain State Governments have objected to the aforesaid rule;
- (c) whether the Government has taken any steps to sort out the issue and if so, the details thereof;
- (d) whether the Government has also received certain representations from the States seeking modification in the definition of cattle to exempt buffaloes; and
- (e) if so, the details thereof and the response of the Government thereto?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. HARSH VARDHAN)

- (a) The Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules, 2017 was notified by the Government of India on 23.05.2017.
- (b) The draft notification for Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules was notified on 16th January, 2017 inviting objections and suggestions from all persons likely to be affected by it within 30 days. No objections were received from State Governments during this period. After final notification, some representations have been received.
- (c) to (e) A Writ Petition (Civil) No. 000422 of 2017 titled *All India Jamiatul Quresh Action Committee Through its President Mohammed Abdul Faheem Advocate Vs Union of India* was filed in the Hon'ble Supreme Court of India. The Hon'ble Supreme Court vide order dated 11.07.2017 observed that the stay granted by the Madurai Bench of Madras High Court vide order dated 30.05.2017 in Writ Petition (MD) No. 7769 & 7771 and 10128 & 10129 to the operation of rules shall apply to the whole country. Thus, the operation of the notification dated 23.05.2017 has been stayed by Hon'ble Supreme Court of India.

The Hon'ble Supreme Court has disposed of the matter observing that "Ministry of Environment and Forests, is presently seized of the matter, and after an appropriate determination, changes if any, as may be considered appropriate will be introduced after which the amended Rules, shall be re-notified.

We are of the view and accordingly direct that as and when the amended Rules are notified, sufficient time be granted to all stake holders before they are implemented, so that they have a sufficient opportunity, if aggrieved, to assail them in consonance with law".
